

PUBLIC NOTICE

[Pursuant to the Rule 37(2) of the LLP Rules, 2009]

.....
GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
OFFICE OF THE ROC -cum- OL, ODISHA
CORPORATE BHAWAN
PLOT NO. 9(P), SECTOR : I, CDA, CUTACK : 753 014.

Public Notice No- ROG/LLP/Sec.75/

Dated the 8th February, 2017.

Reference:


In the matter of striking off of LLPs under section 75 of the LLP Act, 2008 read with the Rule 37 of the LLP Rules, 2009.

1. Notice is hereby given that the below mentioned LLPs (4 Nos.) have made application in Form24 for striking off their names from the Register in pursuance to the Section 75 of the LLP Act, 2008 read with the Rule 37(1)(b) of the LLP Rules, 2009.

And, therefore, the Registrar proposes to remove/strike off the names of the above mentioned LLPs from the register and dissolve them unless a cause is shown to the contrary, within one month from the date of this notice.

2. Any person objecting to the proposed removal/striking off of name of the LLPs from the register of LLPs may send his/her objection to the office address mentioned hereinabove within one month from the date of publication of this notice.

Sl. No.	LLPIN	Name of the LLP
01	AAC-7561	ECO CONCRETE ENTERPRISES LLP
02	AAC-8368	SAI KEYBUSINESS INITIATIVES LLP
03	AAE-3931	NIFTYTHRIFTY MEDIA AND COMMUNICATIONS LLP
04	AAB-7052	NTIER SOFTLIVE LLP


ROC-cum-OL, ODISHA
कम्पनी रजिष्ट्रार-तथा-शासकीय समापक
ओडिशा, कटक
Registrar of Companies-cum-
Official Liquidator
Odisha, Cuttack